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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 4377/2026**

Date of Decision: **06.04.2026**

IN THE MATTER OF:

KUMAR NAYAN

.....Petitioner

Through: Mr. Apar Gupta, Mr. Nakul Gandhi,
Ms. Indumugi C., Mr. Naman Kumar,
Ms. Avanti Deshpande, Ms. Siddhi
Sahoo, Advocates

versus

UNION OF INDIA & ANR.

.....Respondents

Through: Mr. Chetan Sharma, ASG with Ms
Akanksha Gupta (SPC) with Ms Priya
Shankar, Advocate for UOI.
Mr. Ankit Parhar, Mr. Tejpal Singh
Rathore, Mr. Abhishek Kumar, Ms.
Tanish Gupta, Ms. Sanchli Sethi,
Advocates for R-2/ X Corp.

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDR KUMAR KAURAV

J U D G E M E N T

PURUSHAINDR KUMAR KAURAV, J. (ORAL)

CM APPL. 21383/2026 (EXEMPTION)

CM APPL. 21384/2026 (EXEMPTION)



1. Exemptions allowed, subject to all just exceptions.
2. Application stands disposed of.

W.P.(C) 4377/2026 and CM APPL. 21382/2026 (INTERIM RELIEF)

3. This Court *vide* an order passed on even date dealt with an almost similar *lis* in *Prateek Sharma v. Union of India and Ors.*¹ The submissions made by the petitioner and the respondents are also, largely, the same.
4. The same directions, are, therefore being passed, which are as under:
 - (i) Let the petitioner to approach the Review Committee² and furnish necessary details to the Ministry of Electronics and Information Technology (“MeitY”) regarding his identity;
 - (ii) On doing so, subject to verification, let MeitY to intimate the petitioner what the allegedly objectionable tweets are and to also provide the blocking order *vide* which the said tweets were directed to be blocked. Let respondent no. 2-X Corp. (“X”) to temporary block/suspend the same subject to adjudication by the Review Committee;
 - (iii) Subject to the aforementioned tweets being temporarily blocked/suspended, let the petitioner’s X account be restored immediately.
 - (iv) The MeitY shall be at liberty to monitor the material posted on the petitioner’s X account and, in case, any objectionable material is posted, it shall be at liberty to take appropriate recourse in accordance with law.

¹ W.P.(C) 4040/2026.

² Established under Rule 14 of the Information Technology (Procedure and Safeguards For Blocking For Access of Information by Public) Rules, 2009.



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5. With the aforesaid directions, the petition, along with pending application, stands disposed of.
6. All rights and contentions of the parties are left open.

(PURUSHAINDRA KUMAR KAURAV)
JUDGE

APRIL 6, 2026/aks.